

File No. RCD-11/1/2022-Regulatory-FSSAI  
**Food Safety and Standards Authority of India**  
(A Statutory Authority established under the Food Safety and Standards Act, 2006)  
Regulatory Compliance Division  
**FDA Bhawan, Kotla Road, New Delhi — 110002**  
[\[https://eatrightindia.gov.in/ruco; ruco-initiative@fssai.gov.in\]](https://eatrightindia.gov.in/ruco)

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Dated, the 05<sup>th</sup> Aug 2024

**ORDER**

विषय: प्रयुक्त खाना पकाने के तेल (यूसीओ) के निपटान के संबंध में खाद्य सुरक्षा और मानक अधिनियम, 2006 की धारा 16(5) के तहत निर्देश।

**Subject: Directions under Section 16(5) of Food Safety and Standards Act, 2006 regarding disposal of Used Cooking Oil (UCO).**

FSSAI Order No. RCD-18/1/2021-Regulatory-FSSAI-Part(2) dated 20<sup>th</sup> January 2022 pertaining to the matter mentioned in the subject above stands withdrawn with immediate effect.

2. This issues with the approval of the Competent Authority in exercise of the power vested under Section 16(5) of Food Safety and Standards Act, 2006.

*Encl: FSSAI Order No. RCD-18/1/2021-Regulatory-FSSAI-Part(2) dated 20th January 2022.*

  
(Inoshi Sharma)

**Executive Director (Compliance Strategy)**

Copy to:

1. Directors, Regional Office
2. Food Safety Commissioners of State/UTs
3. PS to CEO
4. PS to Chairperson
5. IT Division for placing on FSSAI and RUCO websites

File No. RCD-18/1/2021-Regulatory-FSSAI-Part (2)  
**Food Safety and Standards Authority of India**  
(A Statutory Authority established under the Food Safety and Standards Act, 2006)  
Regulatory Compliance Division (RCD)  
FDA Bhawan, Kotla Road, New Delhi – 110002


20th January 2022

**ORDER**

**Subject: Directions under Section 16(5) of Food Safety and Standards Act, 2006 regarding disposal of Used Cooking Oil (UCO).**

Reference is invited to FSSAI Order No. 1-2/Std/O&F/Notification n(11)/FSSAI-2018 dated 30<sup>th</sup> January, 2019 on the subject mentioned above. These orders, *inter alia*, provide that the cooking oil having developed Total Polar Compounds (TPC) of more than 25% shall not be topped up with fresh oil. This provision has been reviewed keeping in view the available testing protocol and related enforcement issues.

2. In view of the above, it has been decided to remove this provision with immediate effect.
3. This issues with approval the approval of the Competent Authority in exercise of the power vested under Section 16(5) of Food Safety and Standards Act, 2006.

  
(Dr. I.S. Hura)  
Joint Director (RCD)

To,

1. All Food Safety Commissioners of States & UTs
2. All Food Business Operators
3. All Central Designated Officers of FSSAI

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI